Central Administrative Tribunal, Principal Bench



## C.P. No. 397/99 In Original Application No.333 of 1999

New Delhi, this the 1st day of June, 2000

Hon'blc Mr. S. R. Adige, Vice Chairman(A) Hon'blc Mr. Kuldip Singh, Member (J)

Dori Lal S/o Srhi Lala Ram R/o E-1672, Jahangir Puri, Dolhi.

- Applicant

(By Advocate - Shri S.K. Gupta)

## Versus

- 1. Shri Omesh Sehgal
  Chief Sceretary,
  Govt. of NCT of Delh,
  5, Sham Nath Marg,
  Delhi.
- 2. Shri A.K. Singh
  Commandant General,
  Home Guards & Civil Defence,
  CIT Building, Raja Garden,
  New Delhi.
- 3. I.S. Sandhu
  Commandant, Home Guards (Delhi),
  CIT Building, Raja Garden,
  New Delhi. Respondents

(By Advocate - Shri Rajinder Pandita)

## ORDER(ORAL)

## By Hon'ble Mr.S.R. Adige, Vice Chairman(A)

- 1. Heard both sides.
- In the light of the fact that pursuant to the orders of the Tribunal as well as that of Delhi High Court, respondents have published a Scheme. Shri Gupta very fairly states that C.P. does not survive and he seeks liberty to challenge the same, if so advised.
  - 3. Giving liberty to applicant as aforesaid, the C.P. is propped. Notices discharged.

(Kuldip Singh)
Member(J)

(S.R.Adige)
Vice Chairman(A)

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